

ther it is Rs. 6 crores or more. But, I would only point out that to make a double-way road in mountainous areas would be almost fabulously expensive for us to undertake for the present.

श्री भक्त दर्शन : माननीय मंत्री जी ने बताया है कि इस सड़क के निर्माण और विकास का उत्तरदायित्व राज्य सरकार का है, लेकिन कई वर्षों पहले इस सड़क में आश्वासन दिया जा चुका है कि इस सड़क को केन्द्रीय सरकार स्वयं अपने हाथ में ले लेगी और अगले वर्ष अगले पर उस को राष्ट्रीय राजमार्ग बनायेगी। मैं यह जानना चाहता हूँ कि क्या वह अनुकूल अवसर आ चुका है और अगर नहीं, तो वह कब आने वाला है ?

श्री राज बहादुर : मुझे ऐसा कोई स्मरण नहीं है कि केन्द्रीय सरकार ने यह आश्वासन दिया हो कि वह इस को राष्ट्रीय मार्ग में परिणत कर देगी। जहाँ तक मुझे स्मरण है, यह कहा गया था कि चूकि टूरिस्ट्स के लिये, पर्यटकों के लिये यह एक आवश्यक सड़क है, इसलिये इस को बनाने का खर्चा काफ़ी मात्रा में केन्द्रीय सरकार स्वयं देगी और यही वजह है कि जो तख्मीनें आए, उन में २३ खर्चा केन्द्रीय सरकार ने अपने आप अपने ऊपर लिया।

श्री प्रकाश बीर शास्त्री : क्या मैं जान सकता हूँ कि इस समय जो परिस्थितियाँ देश के सामने उपस्थित हैं, उन को देखते हुए इस प्रकार की महत्वपूर्ण सड़क केन्द्रीय सरकार स्वयं अपने हाथ में ले रही है ?

श्री राज बहादुर : मैं मानता हूँ कि जो सड़क बनाई जा रही है, उस को अब तक जो महत्व दिया गया है, वह पर्यटकों अथवा यात्रियों की दृष्टि से दिया गया है। जहाँ तक सीमा की सड़कों का प्रश्न है, उनके बारे में रक्षा मंत्रालय से प्रश्न किया जाये, तो बेहतर हो।

श्री वाजपेयी : क्या सड़कों के निर्माण के साथ साथ तीर्थ-यात्रियों की

सुविधाओं के लिये भी प्रबन्ध के लिये कोई योजना बनाई गई है ?

श्री राज बहादुर : जी हाँ, इस सदन में कई बार यह बताया जा चुका है कि उन की सुख-सुविधा के लिये, ठहरने के लिये, विश्राम के लिये, अन्य अन्य सुविधाओं के लिए क्या क्या प्रबन्ध किया गया है और क्या प्रबन्ध हाथ में है।

Shri Ram Krishan Gupta: May I know the length of the portion of the road which has still to be constructed?

Shri Raj Bahadur: There is only 18 miles of bridle track which has yet to be converted into a full-fledged road. That is between Joshi Mutt and Badrinath. But it is not proposed to take up the whole of it. So we have only got a proposal about it and that also has not yet been approved or accepted as such.

श्री भक्त दर्शन : क्या माननीय मंत्री जी इस बात को अनुभव करते हैं कि केवल पर्यटकों की दृष्टि से ही नहीं, राष्ट्रीय सुरक्षा की दृष्टि से भी इस सड़क का महत्व है और इसी लिए वहाँ एक नए जिले का निर्माण किया गया है ? इस स्थिति में क्या इस काम में तेज़ी लाई जायेगी ताकि इसी साल यह काम पूरा हो जाये ?

श्री राज बहादुर : यह प्रत्यक्ष है कि इस का महत्व अन्तर्राष्ट्रीय दृष्टि से भी है, लेकिन इस में जितनी जानकारी मुझ को है, उतनी माननीय सदस्य को भी है।

Legislation for Hotel Industry

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- *1617. { **Shri Pangarkar:**
Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi:
Shri D. C. Sharma:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 655 on the 30th November, 1959 and state the progress so far made in

preparing a comprehensive legislation covering all aspects of Hotel industry?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Details in respect of the proposed legislation are still being finalised in consultation with the various Ministries of the Central Government and the State Governments. In addition, the representatives of the travel trade have to be consulted. Since this would be a comprehensive legislation covering all aspects of the hotel industry, its enactment is likely to take time. However, all possible efforts are being made to finalise it expeditiously.

Shri Pangarkar: May I know whether legislation contemplated will be applicable to all hotels irrespective of their size and income?

Shri Raj Bahadur: It is essentially going to be a Central piece of legislation and as such should broadly apply to the hotel industry as a whole.

Shri Ram Krishan Gupta: May I know whether any representation has been received from the State Governments in this regard?

Shri Raj Bahadur: In the first place a question was raised whether it would be constitutional for us to undertake this piece of legislation at the Centre. A constitutional doubt was raised, that now has been cleared by the Law Minister himself. After that the necessary draft and documents are being prepared and consultations have been held with the Ministry of W.H.S., the Ministry of Home Affairs and we are yet to have the advice of the Labour Ministry in this behalf. After that we will go to the State Governments. Apart from that, we have already sent them a communication, giving them a broad idea of the lines on which we propose to undertake legislation.

Shri Ajit Singh Sarhadi: Has public opinion been consulted on the subject?

Shri Raj Bahadur: I have already indicated that we shall consult the hotel industry or the travel trade industry as such because they are the people vitally concerned with this particular industry. When the legislative measure is brought forward, I hope this House will have ample opportunity to reflect the views of the people.

Shri D. C. Sharma: May I know whether there is any Central organisation covering these travel agencies? Is the Minister consulting that organisation or the various travel agencies that are in India?

Shri Raj Bahadur: The travel agents have organised themselves under the aegis of what is known as the All India Travel Agents Association which holds its meetings annually and those meetings are gaining in momentum and importance from year to year.

Shri Tyagi: What are the main features of the proposed legislation and cannot the objective be realised by means of giving patronage to hotels which come up to certain specifications?

Shri Raj Bahadur: It is with a view to organise the hotel industry properly, because we would like the foreign tourists who come here to have a clear idea of hotel facilities in this country so that according to their pockets, they may pick and choose the various classes of hotels and take advantage of them. For that we want to have a specific measure which can regulate the hotel industry.

The main features would be the provision for registration, the privileges granted to registered hotels, the obligations of a registered tourist hotel, cancellation or suspension of the licence and so on. These are the normal features and I think they will broadly meet the requirements of the trade as well as the requirements of the tourists who visit our country.

Shri D. C. Sharma: While preparing the legislation, may I know whether any note has been taken of the

experience of the other countries such as France and Switzerland and others which specialise in this hotel industry? What method has been employed to gather that information?

The Minister of Transport and Communications (Dr. P. Subbrayan): I am very obliged to the hon. Member for the information he has given. Naturally, when such legislation is undertaken, we will consider all aspects of the question.

Bridge over Ganga near Ghazipur

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*1618. { **Shri Ram Krishan Gupta:**
Shri Kalika Singh:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 557 on the 3rd December, 1959 and state:

(a) the progress since made in fixing the site for a bridge on the river Ganga near Ghazipur;

(b) whether the Chairman of the Railway Board had visited the site with a view to assess the necessity of the aforesaid bridge and to collect other information; and

(c) if so, the nature of the decision taken?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) The feasibility and economics of providing a bridge crossing over the Ganga River near Ghazipur is still under study.

(b) No, Sir.

(c) Does not arise.

Shri Ram Krishan Gupta: May I know whether any model test has been undertaken so far and if so with what result?

Shri S. V. Ramaswamy: Yes, Sir. Some quick reconnaissance survey was made.

Pandit D. N. Tiwari: May I know whether Patna has been considered as one of the probable places for con-

structing a bridge over Ganges, as the capital of Bihar lacks this very much?

Shri S. V. Ramaswamy: Only three schemes are being considered: one is at Ghazipur, the other is at Buxar and the third scheme is to have aerial transport between Tarighat and Ghazipur. The question of Patna does not arise.

Dr. Ram Subhag Singh: In reply to part (b) of the question, the hon. Deputy Minister said, 'No.' May I know whether in response to the request made by the citizens of Ghazipur any special officer of the Railway Board or of the Railway of that area visited that place and made an on-the-spot enquiry and gave an assurance there that the survey work will be undertaken by them for constructing this bridge?

The Minister of Railways (Shri Jagjivan Ram): Well, I visited Ghazipur and there was a very persistent demand for the construction of the bridge there. Then, I asked the Railway Board to have some preliminary survey and investigations made. Pursuant to that officers of the North Eastern Railway visited the place. I cannot say whether they had given any assurance. Nobody was competent to give any assurance to the people there.

Pandit D. N. Tiwari: May I know whether representations were received by the Government for constructing a bridge at Patna?

Shri Jagjivan Ram: As the hon. Member is aware, when the question of construction of a bridge on the Ganga was being considered, Patna was also considered and it was at that time decided that Mokameh was preferable to Patna and that is why the bridge at Mokameh was constructed. The Bihar Government has been requesting for the construction of a bridge at Patna and on some occasions, I have formally and informally advised the PWD Minister there that they should also exert a little and have their own road bridge at Patna.